

THE ARMS (AMENDMENT) ACT, 1985

No. 39 OF 1985

[28th May, 1985.]

An Act further to amend the Arms Act, 1959.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Arms (Amendment) Act, 1985.

Amend-
ment of
section 25
of Act 54
of 1959.

2. In section 25 of the Arms Act, 1959,—

(a) in sub-section (1A), for the words “one year, but which may extend to five years”, the words “three years, but which may extend to seven years” shall be substituted;

(b) in sub-section (1B), for the words “six months”, at both the places where they occur, the words “one year” shall be substituted;

(c) after sub-section (1B), the following sub-section shall be inserted, namely:—

“(1C) Notwithstanding anything contained in sub-section (1B), whoever commits an offence punishable under that sub-section in any disturbed area shall be punishable with imprisonment for a term which shall not be less than three years but which may extend to seven years and shall also be liable to fine.

Explanation.—For the purposes of this sub-section, “disturbed area” means any area declared to be a disturbed area under any enactment, for the time being in force, making provision for the suppression of disorder and restoration and maintenance of public order, and includes any areas specified by notification under section 24A or section 24B.’